

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
LOK SABHA
UNSTARRED QUESTION NO: 4077
TO BE ANSWERED ON FRIDAY, THE 9TH DECEMBER, 2016
18, AGRAHAYANA, 1938 (SAKA)

RELAUNCH OF INCOME DECLARATION SCHEME

4077: DR. BANSHILAL MAHATO:
SHRI NANA PATOLE:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government proposes to relaunch the Income Declaration Scheme 2016 to give another chance to the persons who did not declare their accumulated black money;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether the Apex Court has issued any guidelines/directions to the Government regarding black money; and
- (d) if so, the details thereof and the action taken/being taken by the Government thereon?

ANSWER
MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI SANTOSH KUMAR GANGWAR)

(a) & (b) There is no such proposal under consideration at present.

(c) & (d) The Apex Court, vide its orders dated 4th July 2011 & 1st May 2014 in Writ Petition (Civil) No. 176 of 2009, directed the Government to constitute a Special Investigation Team (SIT) on Black Money. Accordingly, the SIT chaired and vice-chaired by two former judges of Hon'ble Supreme Court was constituted by the Government vide Notification dated 29th May 2014. The SIT has since been monitoring various cases and has so far submitted 5 reports to the Apex Court.

The recommendations/observations of the SIT received from time-to-time have been duly considered by the Government in investigations as also policy prescriptions.
